

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH
O.A NO.11 OF 2025/EZ**

IN THE MATTER OF:

**ARUN KUMAR JENA & OTHERS.
... APPLICANT**

-VERSUS-

**STATE OF ODISHA & OTHERS
... RESPONDENTS**

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**CUTTACK
DATE: 05.04.25**


**(DEBASISH TRIPATHY)
ADDL. GOVT. ADVOCATE
E. NO.0-1254/07
M. NO. 9437440156**

X

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH

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-VERSUS-

STATE OF ODISHA & OTHERS

... RESPONDENTS

**AFFIDAVIT FILED BY DEPUTY DIRECTOR
OF MINES, JAJPUR- RESPONDENT NO. 15**

I, Jayaprakash Nayak, aged about 35 years, Son of Subash Chandra Nayak, at present working as Deputy Director of Mines (I/C), Jajpur Circle (Minor Minerals), Jajpur in the Office of the Deputy Director of Mines, Jajpur Circle, Jajpur, do hereby solemnly affirm and state as follows:-

1. That, I am the Opp.Party No.15 in the aforesaid Original Application. I have gone through the petition of the aforementioned Original Application and have understood the same. I am otherwise acquainted with the facts and records of the case.

2. That, the petitioner has filed the aforesaid Original Application alleging illegal operation of stone quarries in Bajabati (Cluster Sl No.3A) located in Village Bajabati,



Jayaprakash Nayak

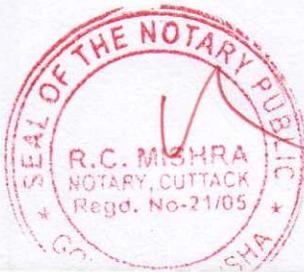
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Tahasil-Dharmasala, Jajpur by Agrawal Infrabuild Private Limited in violation of Environmental Clearance (E.C), Consent to Operate (C.T.O) & Mining Plan.

3. That, it is humbly submitted that, Bajabati Cluster which is located in Tahasil Dharmasala of Jajpur District consists of six (6) number of stone quarries i.e. Bajabati BSQ No.1, Bajabati BSQ No.2, Bajabati BSQ No.3, Bajabati BSQ No.4, Bajabati BSQ No.5 and Bajabati BSQ No.6. Out of the above six quarries, Bajabati BSQ No.2 & Bajabati BSQ No.6 has been auctioned in favour of the lessee Sarat Chandra Behera & Samarendra Nayak respectively as long-term lease for a period of five years by the Tahasildar, Dharmasala prior to establishment of this office which are operational and active quarries. Bajabati BSQ No.4 is a non-operational, inactive quarry. Out of the other three quarries Bajabati BSQ No.1 has been applied by Vijeta Projects & Infrastructures Ltd., and the remaining two quarries i.e. Bajabati BSQ No.3 & Bajabati BSQ No.5 has been granted to M/s. Agrawal Infrabuild Pvt. Ltd. under Quarry Permit as per Rule-34 of OMMC Rules, 2016.

4. That, the Respondent No.14, Agrawal Infrabuild Pvt. Ltd, against which allegations have been made to be operating Bajabati BSQ No.3 & Bajabati BSQ No.5 illegally, is a concessionaire of NHAI, have been granted the above two quarries under Quarry Permit by the Mining

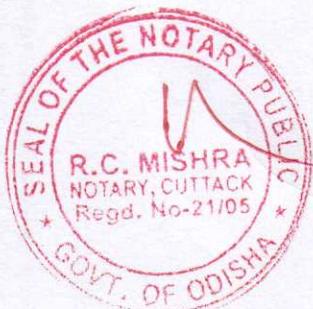
Sarat Chandra Behera & Samarendra Nayak



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Officer, Jajpur as per Rule-34 of OMMC Rules, 2016. It is humbly submitted that; the above Project Proponent was applied for Bajabati BSQ No.3 & Bajabati BSQ No.5 under Quarry Permit in Form-Q for requirement of Black Stone for the project "*Rehabilitation and Up Gradation from 4 to 8 lanning of Chandikhole-ParadeepSection of NH-53 (Old NH-5A) from k.m 0.000to k.m 18.000 in the State of Odisha on HAM Mode*" awarded in his favour by National High Way Authority of India. In this regard, a letter has also been received from theProject Director, NHAI to facilitate suitable quarries to the above Project Proponent for the aforementioned NH Project. Considering the public developmental work and following the rule-34 of OMMC Rules, 2016, Quarry Permitsw.r.t Bajabati BSQ No.3 &Bajabati BSQ No.5 were granted in favour of M/s. Agrawal Infrabuild Pvt. Ltd, vide Quarry Permit No.07/2024, and No.08/2024, Dt.23.09.2024 (**Annexure-A/15 Series**) respectively which were valid from 25.09.2024 to 24.12.2024.

The Project proponent has also obtained Approved Mining Plan from the Authorized Officer, Environmental Clearance (E.C), CTO& CTE from the concerned departments. As per the E.C, the allowed quantity of black stone w.r.t Bajabati BSQ No.3 and Bajabati BSQ No.5 is 40030 Cu m and 50013 Cu m per annum respectively (**Annexure-B/15 Series**). Accordingly, Quarry Permit No.07/2024 (Bajabati BSQ No.3) and Quarry Permit



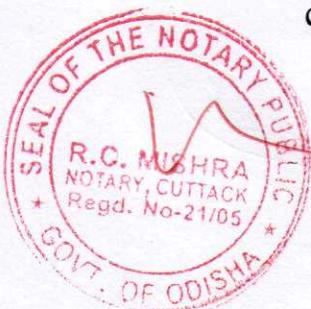
Jajpur

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No.08/2024 (Bajabati BSQ No.5) was granted with an allowed quantity of 10007 Cu m out of 40030 Cu m and 12503 Cu m out of 50013 Cu m for a period of three months initially. The Project Proponent has also deposited the Royalty, Additional Charges, Dead Rent, Surface Rent, DMF, EMF & IT as applicable against the allowed quantity for the above purpose. After expiry of the permit period which were valid till 24.12.2024, the Project Proponent as well as Project Director, NHAI requested to extend the permit period. Hence, the permit period of the above two quarries has been extended for another nine (9) months vide Quarry Permit No.01/2025 (Bajabati BSQ No.3) and Quarry Permit No.02/2025 (Bajabati BSQ No.5) for the remaining quantity of 30023 Cu m & 37510 Cu m respectively which are valid from 13.01.2025 to 12.10.2025 (**Annexure-C /15 Series**).

Regarding Extraction beyond 6 meters :-

5. That in reply to the averments made regarding extraction beyond a depth of 6 meters, it is humbly submitted that, M/s. TKS Consultancy was assigned to conduct assessment in respect of Bajabati BSQ No.3 & Bajabati BSQ No.5 by the Mining Officer, Jajpur vide Letter No.549 dated 27.01.2025 (**Annexure-D/15 Series**) to assess the unauthorized extraction of black stone, if any by advance technology like drone, DGPS based on the complaint petition of villagers of nearby villagers. Further,



Jajpur
27.01.2025

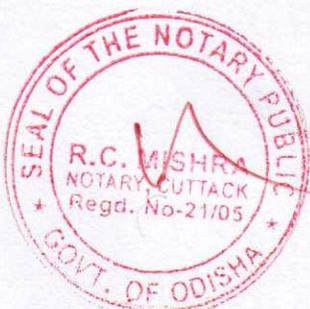
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after receipt the order dated 23.01.2024 of the Hon'ble NGT, EZ, Kolkata passed in O.A No.11/2025/EZ, the above agency has been intimated to submit the report at the earliest vide Letter No.811, dated 10.02.2025 & No.1833 dated 27.03.2025 (**Annexure-D/15 Series**) with a report whether excavation has been made beyond a depth of 6 meters or not with a supporting Map and the report is awaited.

Regarding maintaining Safety Zone :-

6. That, with regards to the allegations that, the project proponent is not maintaining the safety zone of 200 meters from the Bajabati village and other structures as mentioned in the approved / revised mining plan, it is humbly submitted that, the after receipt of the report from M/s. TKS Consultancy, it will be ascertained that if anything contrary to the Rules has been done by the Project Proponent. This deponent is awaiting for the report from the said agency. The deponent has taken prompt action in this regard to ascertain whether the project proponent has resorted to safety zone measures or not.

7. That, it is humbly submitted that the present deponent has outmost regards for any order/direction passed by this Hon'ble Tribunal and shall take all effective steps to implement the order.



Jayaprakash Nayak

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8. That, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed therefrom.

Identified by

Sri Debashis Tripathy
Advocate

Sri Debashis Tripathy
Addl. Government Advocate

Jayaprakash Nayak

DEPONENT
Deputy Director of Mines I/C
Jajpur Circle, Jajpur

VERIFICATION

I, Jayaprakash Nayak, aged about 35 years, Son of Subash Chandra Nayak, at present working as Deputy Director of Mines (I/C), Jajpur Circle (Minor Minerals), Jajpur in the Office of the Deputy Director of Mines, Jajpur Circle, Jajpur, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed therefrom.

Verified at Cuttack on this the 5th day of April, 2025.

Jayaprakash Nayak

VERIFICANT

I solemnly affirm on an Oath by the Deponent at Cuttack on *05/04/25* being identified by *Sri Debashis Tripathy* Advocate/Adv's Clerk/S.O./AG's office/Notary personally, that the facts stated above are true to the best of my/our knowledge.

Deputy Director of Mines I/C
Jajpur Circle, Jajpur

Rama Chandra Mishra
RAMA CHANDRA MISHRA, NOTARY
CUTTACK TOWN, REGD. No-21/05



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ANNEXURE-1/15 Series

FORM - Q

Application for Quarry
Permit [See rule 34]

Dated the .14/10/2023

To

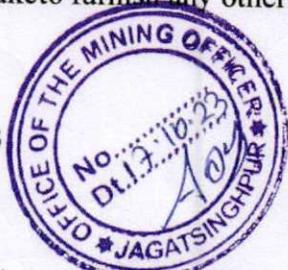
Deputy Director-Mines (I/C)
Jajpur Circle Jajpur, Odisha

Sir,

1. I/We submit an application for quarry permit for. BGS (mineral) a term of One year over 6.5 Acre of land in the area specified in item 3(viii) below.
2. A sum of Rs.200 (rupees Two Handred only) (non-refundable) payable as fee for grant of such permit under rule 34 of OMMC Rule, 2016 has been paid in the Government Treasury at Jajpur and the receipted challan is enclosed.
3. The required particulars are given below.
 - (i) Name and address of the applicant: M/s Agrawal Infrabuild Pvt. Ltd
1st Floor, V R Plaza , Link Road Bilaspur CG
 - (ii) Nationality of the applicant: Indian
 - (iii) Profession of the applicant: Highway Road Construction
 - (iv) Quantity of minor mineral required to be extracted and removed (in tones/cubic meters: 40000cum
 - (v) Minor mineral is to be raised manually or mechanically: Mechanically
 - (vi) Manner in which the minor mineral raised is to be utilised: Highway Road Construction
 - (vii) Particulars of the receipted treasury challan for the fee :200.00
 - (viii) Plan in 16"=1 mile scale (Cadastral village map) and Land Schedule of the area from which the minor mineral are to be extracted and removed is to be 40000
 - (ix) cum enclosed :Mauja Bajubati Quarry No.3 Khata No.215 Plot No.823 Area;-6.5 Ac
 - (x) If the land applied for belongs to private land owners, written consent of the owners permitting diversion of his land for extraction of minor mineral under quarry permit to be enclosed :
 - (xi) An undertaking by the applicant that he agrees to abide by the conditions governing extraction and removal of minor mineral under a quarry permit to be enclosed :
 - (xii) Any other particulars which the applicant wishes to furnish:

I/We hereby declare that the particulars furnished above are correct and undertaken to furnish any other details, plan etc., as may be required by you.

Place: Jajpur
Date: 14/10/2023



yours faithfully,

Signature of the applicant
(Mr. Shashank Agrawal)

N.B. - If the application is signed by an authorized agent of the applicant, the power-of-attorney should be attached.

Deputy Director of Mines I/C
Jajpur Circle, Jajpur

True Copy
Attested



FORM - R

Grant of Quarry Permit

[See rule 35(1)]

Quarry Permit No.07 / 2024

Date. 23/09/2024

Whereas, Mr. Shashank Agrawal, Agrawal Infrabuild Private Limited, 3rd Floor, Nayan Tower, Khandagiri, Bhubaneswar, Khordha applied for grant of quarry permit for extraction and removal of 40000 Cu m of Black Stone (minor mineral) from Bajabati BSQ No.3, Plot No.823, Khata No.215, Area-6.5 Acre of Vill-Bajabati under rule 34 of the Odisha Minor Mineral Concession rules, 2016 & Amendments and has paid an application fee of Rs.200/-, permission is hereby granted to quarry, collect and remove 10007 Cu m of Black Stone (minor mineral) from the aforesaid quarry / area as indicated on the plan annexed hereto on the following condition and on payment of advance royalty amounting to Rs.42,52,975/- (Royalty + Additional Charges) calculated at the rate of (Rs.130/- + 295/-) per cubic metre (as specified in Schedule I to the Odisha Minor Mineral Concession Rules, 2016).

1. The permit shall be valid for 03 months/days from 25-09-24 to 24-12-24
2. The permit holders shall abide by the conditions provided in rule 37 of the Odisha Minor Minerals Concession Rules, 2016 & subsequent Amendments.


Mining Officer-cum-Competent Authority,
Jajpur District



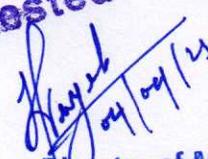
GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Memo No. 3645 /MM, Jajpur/ Date 23-09-2024

Copy to Mr. Shashank Agrawal, Agrawal Infrabuild Private Limited, 3rd Floor, Nayan Tower, Khandagiri, Bhubaneswar, Khordha for information.


Mining Officer-cum-Competent Authority,
Jajpur District

True Copy
Attested


Deputy Director of Mines I/C
Jajpur Circle, Jajpur

X

FORM - Q

Application for Quarry

Permit[See rule 34]

Dated the .14/10/2023

To

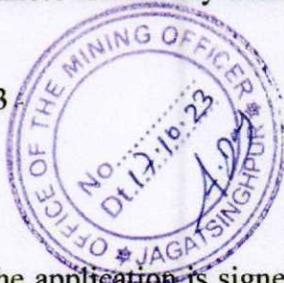
Deputy Director-Mines (I/C)
Jajpur Circle Jajpur, Odisha

Sir,

1. I/We submit an application for quarry permit for. BGS (mineral) a term of One year over 9.000 Acre of land in the area specified in item 3(viii) below.
2. A sum of Rs.200 (rupees Two Hundred only) (non-refundable) payable as fee for grant of such permit under rule 34 of OMMC Rule, 2016 has been paid in the Government Treasury at Jajpur and the receipted challan is enclosed.
3. The required particulars are given below.
 - (i) Name and address of the applicant: M/s Agrawal Infrabuild Pvt. Ltd
1st Floor, V R Plaza , Link Road Bilaspur CG
 - (ii) Nationality of the applicant: Indian
 - (iii) Profession of the applicant: NHAI Contractor.
 - (iv) Quantity of minor mineral required to be extracted and removed (in tones/cubic meters: 50000cum
 - (v) Minor mineral is to be raised manually or mechanically: Mechanically
 - (vi) Manner in which the minor mineral raised is to be utilized: Highway Road Construction
 - (vii) Particulars of the receipted treasury challan for the fee : 200.00
 - (viii) Plan in 16"=1 mile scale (Cadastral village map) and Land Schedule of the area from which the minor mineral are to be extracted and removed is to be 50000
 - (ix) cum enclosed :Mauja Bajubati Quarry No.5 Khata No.215 Plot No.823(P) Area;-9.000Acre
 - (x) If the land applied for belongs to private land owners, written consent of the owners permitting diversion of his land for extraction of minor mineral under quarry permit to be enclosed :
 - (xi) An undertaking by the applicant that he agrees to abide by the conditions governing extraction and removal of minor mineral under a quarry permit to be enclosed :
 - (xii) Any other particulars which the applicant wishes to furnish:

I/We hereby declare that the particulars furnished above are correct and undertaketo furnish any other details, plan etc., as may be required by you.

Place: Jajpur
Date: 14/10/2023



yours faithfully,

Shashank Agrawal
Signature of the applicant
(Mr. Shashank Agrawal)

**True Copy
Attested**

V.B. - If the application is signed by an authorized agent of the applicant, the power-of-attorney should be attached.

Deputy Director
Deputy Director of Mines I/C
Jajpur Circle, Jajpur



FORM - R

Grant of Quarry Permit

[See rule 35(1)]

Quarry Permit No.08 / 2024

Date. 23/09/2024

Whereas, Mr. Shashank Agrawal, Agrawal Infrabuild Private Limited, 3rd Floor, Nayan Tower, Khandagiri, Bhubaneswar, Khordha applied for grant of quarry permit for extraction and removal of 50000 Cu m of Black Stone (minor mineral) from Bajabati BSQ No.5, Plot No.823 (P), Khata No.215, Area-9 Acre of Vill-Bajabati under rule 34 of the Odisha Minor Mineral Concession rules, 2016 & Amendments and has paid an application fee of Rs.200/-, permission is hereby granted to quarry, collect and remove 12503 Cu m of Black Stone (minor mineral) from the aforesaid quarry / area as indicated on the plan annexed hereto on the following condition and on payment of advance royalty amounting to Rs.53,13,775/- (Royalty + Additional Charges) calculated at the rate of (Rs.130/- + 295/-) per cubic metre (as specified in Schedule I to the Odisha Minor Mineral Concession Rules, 2016).

1. The permit shall be valid for 03 months/days from 25-09-24 to 24-12-24.
2. The permit holders shall abide by the conditions provided in rule 37 of the Odisha Minor Minerals Concession Rules, 2016 & subsequent Amendments.

Mining Officer-cum-Competent Authority,
Jajpur District



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Memo No. 3650 /MM, Jajpur/ Date 23-09-2024

Copy to Mr. Shashank Agrawal, Agrawal Infrabuild Private Limited, 3rd Floor, Nayan Tower, Khandagiri, Bhubaneswar, Khordha for information.

True Copy
Attested

Deputy Director of Mines I/C
Jajpur Circle, Jajpur

Mining Officer-cum-Competent Authority,
Jajpur District



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ANNEXURE-B/15 Series



सत्यमेव जयते

File No.:

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 19/07/2024



To,

SHASHANK AGRAWAL
AGRAWAL INFRABUILD PRIVATE LIMITED
1 st Floor, V.R. Plaza, Link Road, Bilaspur (C.G) 495001, BILASPUR, CHHATTISGARH, 495001
agrawalinfrabuild@rediffmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/MIN/456851/2023 dated 27/12/2023 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23C0108OR5305917N
(ii) File No.	
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Bajabati BSQ-3
(ix) Location of Project (District, State)	JAJAPUR, ODISHA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-2 were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 03.08.2021. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above.

5. The details of the project along with the brief on the salient features of the project as submitted by the project proponent in Form-2 and as presented before SEAC are annexed to this EC as **Annexure- 2**.

6. The proposal was placed in the SEAC meeting held on 03.08.2021, based on information submitted viz: Form-2, other

Deputy Director of Mines I/C
Jajpur Circle, Jajpur

True Copy
Attested

required documents & clarifications provided by the project proponent and after detailed deliberations in the matter the SEAC recommended the proposal for grant of EC under the provisions of EIA Notification 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

7. The State Environment Impact Assessment Authority (SEIAA), Odisha has examined the proposal in its 170th meeting held on 03.07.2024 & 04.07.2024 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC, hereby accords Environment Clearance for the instant proposal for extraction of stone from Bajabati BSQ-3(Cluster Sl. no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha to M/s. Shashank Agrawal, project proponent/lessee/successful bidder under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in **Annexure- 1**

Stipulations:

Sl.	Descriptions	Stipulation
(i)	Lease Area:	6.50 Acres or 2.630 Ha
(ii)	No Mining Zone:	7.5meter safety zone from all along the lease boundary.
(iii)	Maximum Depth of Mining:	Maximum 6.00 Mtr. from the ground level/surface level of this area as stipulated in rule 37(1)(a) of the OMMC Rule, 2016.
(iv)	Method of Mining	Semi-mechanized with drilling and blasting
(v)	Permitted Quantity:	1st year- 40030 cum/annum 2nd year-10060 cum/annum 3rd year-10019 cum/annum 4th year-10019 cum/annum 5th year-10019 cum/annum
(vi)	Validity Period of EC:	This EC is valid till validity of DSR or validity of lease period whichever is earlier.

8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. Validity of EC is valid till validity of DSR or validity of lease period whichever is earlier from which the prior environmental clearance is granted by the regulatory authority.

12. General Instructions:

i) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

iii) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

iv) Action plan for implementing EMP and environmental conditions along with a responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and not to be diverted for any other purpose. Six monthly progress of implementation of the action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

v) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

vi) The Regional Office of this MoEF&CC, SPCB and lease granting Authority shall monitor compliance of the stipulated

Deputy Director of Mines I/C
Jajpur Circle, Jajpur

S. No	EC Conditions
	District Environment Society for raising 300 plants of native species within 2 years in a suitable location adjoining the quarry.
1.5	State EMF Fund: - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.
1.6	Condition by Collector: - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.
1.7	Compliance report for Transfer of EC: - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards.
1.8	Other conditions/NOC:- Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.

2. Environmental Conditions And Safeguards Which Need To Be Complied On Field After The Lease Agreement

S. No	EC Conditions
2.1	In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured by the concerned lease granting Authority.
2.2	The boundary area of the deposit as per the revised /updated DSR to be defined by geo-coordinates based on DGPS survey superimposed on the cadastral map.
2.3	Mitigation measures for flying Rock for safety of human beings and animals during blasting to be ensured by the project proponent.
2.4	The project proponent needs to maintain periodic health check-up records of their employees and ensure use of face masks by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis.
2.5	Construction of garland drains retaining walls and settling tanks should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity.
2.6	Haulage road shall be developed and maintained perennially and perpetually by the proponent in consultation with the concerned authority of the Govt.
2.7	Topsoil excavated during mining to be stacked separately in the ML area and to be used for plantation in and around the ML area.
2.8	The project proponent shall undertake re-grassing of the area or any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble Supreme

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[Signature]
Deputy Director of Mines I/C
Jajpur Circle, Jajpur



S. No	EC Conditions
	Court in Writ Petition(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors.
2.9	The project proponent shall take geo-coordinating photographs of the lease area before mining and also subsequent period of mining and submit to SEIAA, Odisha in six (06) months EC compliance.
2.10	Maximum permissible depth of mining: - Maximum depth of mining from the top surface/ground level of this area, at any point, up to which quarrying may be permitted shall be 6 meters as stipulated in rule 37(1) (a) of the OMMC Rule, 2016. Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of minerals and proceeding uniformly to more and more depths from all sides simultaneously.
2.11	Maximum permissible quantity: Maximum yearly quantity of extraction from the quarry shall not exceed its annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(v) and the total production shall be 80147 cum during the valid lease period of five (05) years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
2.12	District Survey Report: In view of likely revision of DSR as per the Ministry guidelines, the mention of this deposit in DSR with final coordinates is to be ensured by Tahasildar/Mining Officer before expiry of the existing current DSR. The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey superimposed on the cadastral map. The Grant of EC for further period will be considered after submission of DSR approved by SEIAA as per the MoEF&CC, Govt. of India Notification S.O.3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
2.13	No change in the mining plan without prior approval of SEIAA: - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of the approved mining plan prepared for this project. The detailed production of laterite stone from the lease area of each year shall be submitted in tabular form during submission of compliance report.
2.14	Environmental Management Plan: (i) EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and shall be spent according to the plan proposed in coordination with Tahasildar/Mining Officer. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCCB along with the compliance report. The Tahasildar/Mining Officer shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
2.15	The PP will implement the EMP with a budgetary allocation of Rs.6.08/- as recurring cost, and Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues for the lease area as proposed during the valid lease period of 5 years. The detailed expenditure on EMP shall be submitted with six monthly compliance reports.
2.16	No Mining Zone: The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below: -

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Deputy Director of Mines I/C
Jajpur Circle, Jajpur



S. No	EC Conditions
	<p>a) 7.5-meter safety zone shall be kept from all sides of the lease boundary as per the approved mining plan.</p> <p>b) within 100m (minimum distance criteria when blasting is not involved) and within 200m (minimum distance criteria when blasting is involved) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.</p> <p>c) below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately;</p> <p>d) in the vicinity of natural /manmade archeological sites;</p>
2.17	<p>Transport Safeguards:</p> <p>a) No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.</p> <p>b) Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.</p> <p>c) Project proponent shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.</p> <p>d) Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.</p> <p>e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.</p> <p>f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.</p>
2.18	<p>Other Environmental Conditions: -</p> <p>a) The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area.</p> <p>b) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes.</p> <p>c) Dumping of quarry material is in no case permissible on any forest land; and all dump yards shall be on duly permitted non forest land.</p> <p>d) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.</p> <p>e) At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.</p> <p>f) Permanent barricading/barbed wire fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.</p> <p>g) The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine. Filling of the ditch by fly</p>

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Deputy Director of Mines I/C
Jajpur Circle, Jajpur

S. No	EC Conditions
	ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.
2.19	Common Forum for EMP:- All the individual quarry lessee holders coming under the Tahasil may create a common forum in coordination with the Tahasildar/Mining Officer and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity.
2.20	Reclamation & Restoration:- Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111 dated 16.01.2020 and in compliance to the directions dated 8th January 2020 of Hon'ble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common Cause vs Union of India, the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar/Mining Officer within six months, indicating definite timelines and physical outcomes for the reclamation & restoration of the mined-out area. The Tahasildar/ Mining Officer shall submit a compliance report to SEIAA, Odisha at the end of lease period.
2.21	Half-yearly Compliance Report: - It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental and upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked.
2.22	Statutory compliance on Grant of CTE & CTO from SPCB:- Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board. The SPCB, Odisha shall ensure that there is no change in the extraction quantity as given in the EC stipulations in respect of year wise permitted quantity before giving 'consent to operate' to this project.
2.23	Concomitant Monitoring: - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/ Mining Officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non- compliance and also ensure that the project proponent submits quarterly compliance reports.
2.24	Independent Monitoring: -The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
2.25	Revocation of EC: -The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
2.26	Change in Ownership of Lease: - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in

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[Signature]
09/09/24

Deputy Director of Mines I/C
Jajpur Circle, Jajpur

S. No	EC Conditions
	ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
2.27	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
2.28	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
2.29	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Additional EC Conditions

1. Maximum depth of mining 6.0 meter from the surface level and maximum quantity of extraction shall be limited to **40030 cum** in 1st year, **10060 cum** in 2nd year, **10019 cum** in 3rd year, **10019 cum** in 4th year and **10019 cum** in 5th year, total production in 5 years period- **80147 cum** from the date of issue of EC.
2. The PP has modified the approved mining plan by mentioning that a **200-meter safety zone** will be maintained from village road/village as per modified approved mining plan by letter no. 2028 dt.21.06.2024. The lease granting authority may ensure the stipulation that the PP shall demarcate the lease boundary keeping 200 meter safety zone along with precautionary measure safety of local villages and animals during blasting and there is chance of accident in the mining hole.
3. The EC is valid till validity of DSR or validity of lease period whichever is earlier.
4. The Grant of EC for further period will be considered after submission of approved DSR by SEIAA as per the MoEF&CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
5. The Project Proponent (lease holder) shall deposit **Rs.2,00,000/-**, with the respective District Environment Society for raising **400 plants** (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining the quarry.
6. The PP will implement the EMP with a budget allocation of **Rs.6.08/- as recurring cost**, and **Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues**.

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[Signature]

Deputy Director of Mines I/C
Jaipur Circle, Jaipur

Annexure-2

1. **Proposal in brief:** The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

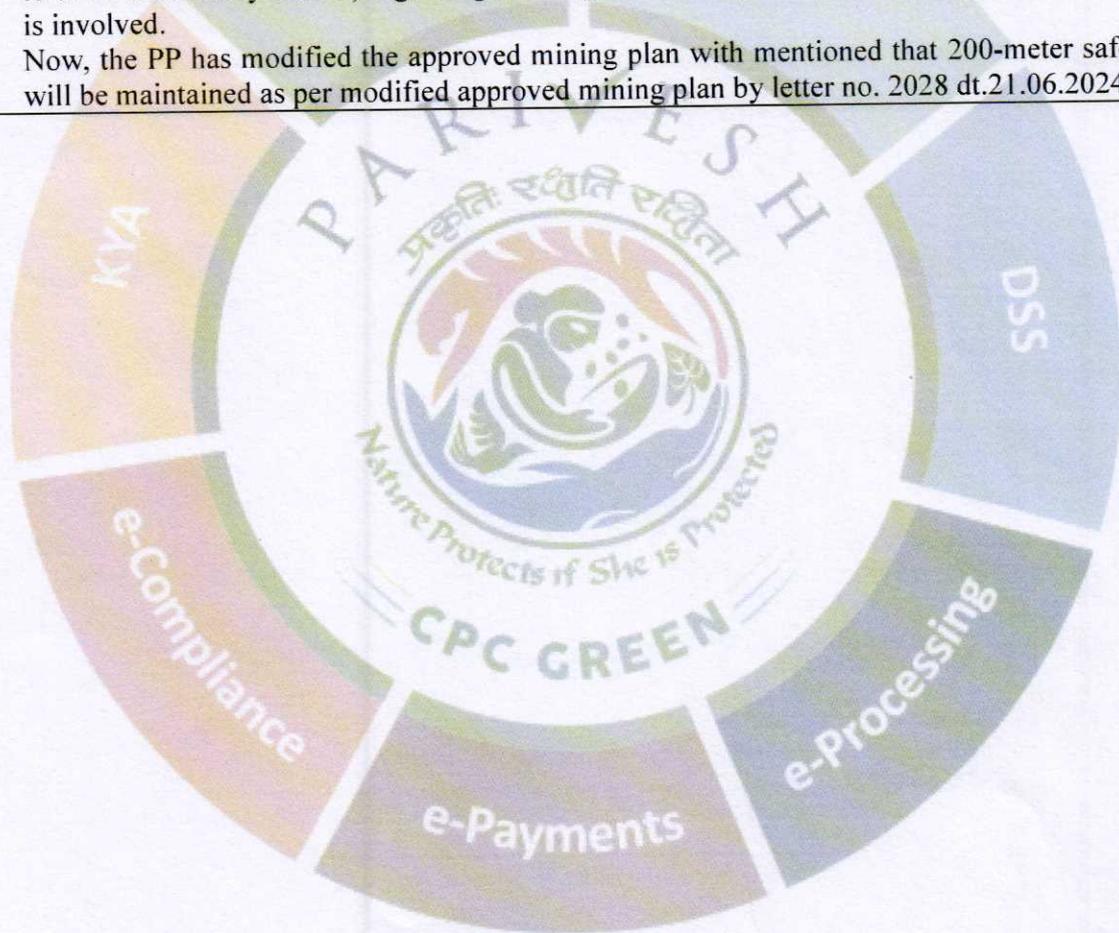
- i) This is a proposal for mining of stone from Bajabati BSQ-3(Cluster SI no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District.
- ii) The mining area is a part of Survey of India Toposheet No. F 45 U1 and is bounded between the Latitude - 20° 45' 50.300" N to 20° 45' 53.020" N and longitudes of 86° 6' 26.180" E to 86° 6' 37.390" E.
- iii) The mining lease is an identified sairat source in the DSR. The Bajabati BSQ-3 sairat source will be leased out under the OMMC Rules, 2016 by Mining Officer, Jajpur to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- iv) Documents submitted: -Form-1, DLC, PFR, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Tahasildar, topo map etc.
- v) Whether submitted KML file of the lease area-Yes
- vi) Whether submitted scrutiny fee-Yes of Rs. 1000/- vide e Challan Reference Id no. 35D6234F2D dt. 25.12.2023.
- vii) Distance from nearest sanctuary/ESZ- Kapilash WLS-37.15 Km
- viii) Whether the lease area coming in DLC report-No as certified by Mining Officer, Jajpur vide letter no. 760 dt. 11.12.2023.
- ix) Whether the lease area reflecting in DSR-Yes
- x) Method of mining-semi-mechanized
- xi) Distance from nearest road bridge-4.84 km, village road -0.20 km, Railway line-0.51Km, village is located 150 meter.
- i) Whether it is part of cluster – Yes, there are 06 nos. of stone quarries coming under cluster and total lease area under cluster is 14.43 Ha (Cluster-3 Mine Constituted six nos. of quarries)) for which already cluster EIA & EMP approved by SEIAA vide letter no. 2331/SEIAA dt. 31.08.2021
- xii) Whether EC obtained earlier-No but quarry operated earlier as it reveals in KML file.
- xiii) Date of approval of Modified mining plan- the Deputy Director of Mines, Jajpur Circle, Jajpur vide letter no.2028 dt.21.06.2024.
- xiv) Production capacity per annum-40030 cum in 1st year, 10060 cum in 2nd year, 10019 cum in 3rd year, 10019 cum in 4th year and 10019 cum in 5th year, total production in 5 years period- 80147 cum, Geological reserve- 235030 cum and Mineable reserve- 80158 cum
- xv) Whether the DSR has been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020- No
- xvi) The EMP budget provision of Rs. 6.08 Lakh/annum (Recurring Cost)
- xvii) Any deficiencies/omission have been noticed in the above documents- Village is located 150 meter and quarry operated earlier. KML file is not as per SOP.

2. Whether SEAC recommended the proposal – Already SEAC approved the EIA&EMP report with

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Deputy Director of Mines I/C
Jajpur Circle, Jajpur

- a view that the SEIAA may consider the individual EC application without referring SEAC.
3. The proposal was placed in 158th SEIAA, Odisha meeting held on 01.03.2024 & 02.03.2024 and the Authority observed that nearest village is located 150 meters away from the proposed quarry and the mining plan prepared and approved for drilling and blasting in this case. After detailed deliberation in the matter, the Authority decided that the PP is required to revised the proposal in terms of CPCB guideline no. CPCB/IPC-II/NGT-OA 304 of 2019/2020 Dt. 12.05.2020 (when blasting is not involved, the minimum distance will be 100m and when blasting is involved from location of Residential/Public buildings, inhabited sites, Protected monuments, Heritage sites, National/State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridge, Dams, Reservoirs, River, Canal, Lakes or Tanks or any other locations to be considered by States.) regarding blasting criteria for permitting stone quarry where blasting is involved.
 4. Now, the PP has modified the approved mining plan with mentioned that 200-meter safety zone will be maintained as per modified approved mining plan by letter no. 2028 dt.21.06.2024.



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[Handwritten Signature]
29/07/24

Deputy Director of Mines I/C
Jaipur Circle, Jaipur

Signed by
Kailasam Murugesan
Date: 19-07-2024 09:47:34
Reason: Verified and
signed



सत्यमेव जयते

File No.:
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 19/07/2024



To,

SHASHANK AGRAWAL
AGRAWAL INFRABUILD PRIVATE LIMITED
1 st Floor, V.R . Plaza, Link Road, Bilaspur (C.G) 495001, BILASPUR, CHHATTISGARH, 495001
agrawalinfrabuild@rediffmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/MIN/457066/2023 dated 29/12/2023 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23C0108OR5252203N
(ii) File No.	
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	BAJABATI BSQ-5 (CLUSTER SL NO.3A)
(ix) Location of Project (District, State)	JAJAPUR, ODISHA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-2 were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 03.08.2021. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above.

5. The details of the project along with the brief on the salient features of the project as submitted by the project proponent in Form- 2 and as presented before SEAC are annexed to this EC as **Annexure- 2**.

6. The proposal was placed in the SEAC meeting held on 03.08.2021, based on information submitted viz: Form-2, other

Deputy Director of Mines I/C
Jajpur Circle, Jajpur

required documents & clarifications provided by the project proponent and after detailed deliberations in the matter the SEAC recommended the proposal for grant of EC under the provisions of EIA Notification 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

7. The State Environment Impact Assessment Authority (SEIAA), Odisha has examined the proposal in its 170th meeting held on 03.07.2024 & 04.07.2024 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC, hereby accords Environment Clearance for the instant proposal for extraction of stone from Bajabati Black Stone quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823(p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha to M/s. Shashank Agrawal, project proponent/lessee/successful bidder under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in **Annexure- 1**

Stipulations:

Sl.	Descriptions	Stipulation
(i)	Lease Area:	9.00 Acres or 3.642 Ha
(ii)	No Mining Zone:	7.5meter safety zone from all along the lease boundary.
(iii)	Maximum Depth of Mining:	Maximum 6.00 Mtr. from the ground level/surface level of this area as stipulated in rule 37(1)(a) of the OMMC Rule, 2016.
(iv)	Method of Mining	Semi-mechanized with blasting
(v)	Permitted Quantity:	1st year- 50013 cum/annum 2nd year-50040 cum/annum 3rd year-21870 cum/annum 4th year-23544 cum/annum 5th year-6566 cum/annum
(vi)	Validity Period of EC:	This EC is valid till validity of DSR or validity of lease period whichever is earlier.

8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. Validity of EC is valid till validity of DSR or validity of lease period whichever is earlier from which the prior environmental clearance is granted by the regulatory authority.

12. General Instructions:

i) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

iii) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

iv) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

v) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

vi) The Regional Office of this MoEF&CC, SPCB and lease granting Authority shall monitor compliance of the stipulated

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Jajpur Circle, Jajpur

conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office and other authority by furnishing the requisite data/ information/monitoring reports.

vii) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13. This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur, Sub-Collector, Jajpur, DFO, Cuttack, Tahasildar, Dharmasala /Mining Officer, Jajpur for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Conditions And Safeguards Which Need To Be Complied With By The Concerned Tahasildar/mining Officer Before Executing Lease Agreement:

S. No	EC Conditions
1.1	Boundary Demarcation: - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
1.2	Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining officer shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com.
1.3	Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
1.4	Tree Plantation: -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,00,000/- , with the respective District Environment Society for raising 400 plants of native species within 2 years in a suitable

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Jajpur Circle, Jajpur

S. No	EC Conditions
	location adjoining the quarry.
1.5	State EMF Fund: - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.
1.6	Condition by Collector: - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.
1.7	Compliance report for Transfer of EC: - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards.
1.8	Other conditions/NOC:- Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.

2. Environmental Conditions And Safeguards Which Need To Be Complied On Field After The Lease Agreement:

S. No	EC Conditions
2.1	In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured by the concerned lease granting Authority.
2.2	The boundary area of the deposit as per the revised /updated DSR to be defined by geo-coordinates based on DGPS survey superimposed on the cadastral map.
2.3	Mitigation measures for flying Rock for safety of human beings and animals during blasting to be ensured by the project proponent.
2.4	The project proponent needs to maintain periodic health check-up records of their employees and ensure use of face masks by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis.
2.5	Construction of garland drains retaining walls and settling tanks should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity.
2.6	Haulage road shall be developed and maintained perennially and perpetually by the proponent in consultation with the concerned authority of the Govt.
2.7	Topsoil excavated during mining to be stacked separately in the ML area and to be used for plantation in and around the ML area.
2.8	The project proponent shall undertake re-grassing of the area or any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petition(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors. after ceasing mining operation that is at the time of mine closure.

True Copy
Attested

2.8

[Signature]
Deputy Director of Mines I/C
Jaipur Circle, Jaipur

S. No	EC Conditions
2.9	The project proponent shall take geo-coordinating photographs of the lease area before mining and also subsequent period of mining and submit to SEIAA, Odisha in six (06) months EC compliance.
2.10	Maximum permissible depth of mining: - Maximum depth of mining from the top surface/ground level of this area, at any point, up to which quarrying may be permitted shall be 6 meters as stipulated in rule 37(1) (a) of the OMMC Rule, 2016. Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of minerals and proceeding uniformly to more and more depths from all sides simultaneously.
2.11	Maximum permissible quantity: Maximum yearly quantity of extraction from the quarry shall not exceed its annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(v) and the total production shall be 152033 cum during the valid lease period of five (05) years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
2.12	District Survey Report: In view of likely revision of DSR as per the Ministry guidelines, the mention of this deposit in DSR with final coordinates is to be ensured by Tahasildar/Mining Officer before expiry of the existing current DSR. The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey superimposed on the cadastral map. The Grant of EC for further period will be considered after submission of DSR approved by SEIAA as per the MoEF&CC, Govt. of India Notification S.O.3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
2.13	No change in the mining plan without prior approval of SEIAA: - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of the approved mining plan prepared for this project. The detailed production of laterite stone from the lease area of each year shall be submitted in tabular form during submission of compliance report.
2.14	Environmental Management Plan: (i) EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and shall be spent according to the plan proposed in coordination with Tahasildar/Mining Officer. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report. The Tahasildar/Mining Officer shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
2.15	The PP will implement the EMP with a budgetary allocation of Rs.6.08/- as recurring cost, and Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues for the lease area as proposed during the valid lease period of 5 years. The detailed expenditure on EMP shall be submitted with six monthly compliance reports.
2.16	No Mining Zone: The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below: - a) 7.5-meter safety zone shall be kept from all sides of the lease boundary as per the approved mining plan. b) within 100m (minimum distance criteria when blasting is not involved) and within 200m

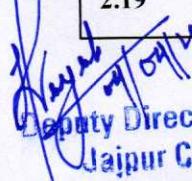
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[Signature]
Deputy Director of Mines I/C
Jaipur Circle, Jaipur



S. No	EC Conditions
	<p>(minimum distance criteria when blasting is involved) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.</p> <p>c) below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately;</p> <p>d) in the vicinity of natural /manmade archeological sites;</p>
2.17	<p>Transport Safeguards:</p> <p>a) No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.</p> <p>b) Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.</p> <p>c) Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.</p> <p>d) Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.</p> <p>e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.</p> <p>f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.</p>
2.18	<p>Other Environmental Conditions: -</p> <p>a) The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area.</p> <p>b) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes.</p> <p>c) Dumping of quarry material is in no case permissible on any forest land; and all dump yards shall be on duly permitted non forest land.</p> <p>d) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.</p> <p>e) At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.</p> <p>f) Permanent barricading/barbed wire fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.</p> <p>g) The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.</p>
2.19	<p>Common Forum for EMP:- All the individual quarry lessee holders coming under the Tahasil may</p>

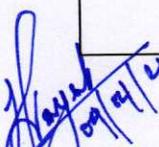
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Deputy Director of Mines I/C
Jaipur Circle, Jaipur



S. No	EC Conditions
	create a common forum in coordination with the Tahasildar/Mining Officer and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity.
2.20	Reclamation & Restoration:- Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111 dated 16.01.2020 and in compliance to the directions dated 8th January 2020 of Hon'ble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common Cause vs Union of India, the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar/Mining Officer within six months, indicating definite timelines and physical outcomes for the reclamation & restoration of the mined-out area. The Tahasildar/ Mining Officer shall submit a compliance report to SEIAA, Odisha at the end of lease period.
2.21	Half-yearly Compliance Report: - It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental and upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked.
2.22	Statutory compliance on Grant of CTE & CTO from SPCB:- Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board. The SPCB, Odisha shall ensure that there is no change in the extraction quantity as given in the EC stipulations in respect of year wise permitted quantity before giving 'consent to operate' to this project.
2.23	Concomitant Monitoring: - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/ Mining Officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non- compliance and also ensure that the project proponent submits quarterly compliance reports.
2.24	Independent Monitoring: - The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
2.25	Revocation of EC: - The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
2.26	Change in Ownership of Lease: - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.

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Deputy Director of Mines I/C
Jajpur Circle, Jajpur



S. No	EC Conditions
2.27	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
2.28	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
2.29	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Additional EC Conditions

- Maximum depth of mining 6.0 meters from the surface level and maximum quantity of extraction shall be limited to 50013 cum in 1st year, 50040 cum in 2nd year, 21870 cum in 3rd year, 23544 cum in 4th year and 6566 cum in 5th year from the date of issue of EC
- The PP has modified the approved mining plan by mentioning that a **200-meter safety zone will be maintained** from village road/village as per modified approved mining plan by letter no. 2025 dt.21.06.2024. The lease granting authority may ensure the stipulation that the PP shall demarcate the lease boundary keeping 200 meter safety zone along with precautionary measure safety of local villages and animals during blasting and there is chance of accident in the mining hole.
- The EC is valid till validity of DSR or validity of lease period whichever is earlier.
- The Grant of EC for further period will be considered after submission of approved DSR by SEIAA as per the MoEF&CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
- The Project Proponent (lease holder) shall deposit **Rs.2,00,000/-**, with the respective District Environment Society for raising **400 plants** (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining the quarry.
- The PP will implement the EMP with a budget allocation of **Rs.6.08/- as recurring cost**, and **Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues**.

True Copy
Attested

[Signature]
29/09/25
Deputy Director of Mines I/C
Jajpur Circle, Jajpur

Annexure-2

1. **Proposal in brief:** The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- i) This is a proposal for mining of stone from Bajabati Black Stone quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823 (p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha.
- ii) The mining area is a part of Survey of India Toposheet No. F 45 U1 and is bounded between the Latitude - 20° 45' 46.740" N to 20° 45' 52.990" N and longitudes of 86° 6' 25.030" E to 86° 6' 35.160" E bearing khata no. 215, plot no. 823(P), Kissam-Pathar Chattan
- iii) The mining lease is an identified sairat source in the DSR. The Bajabati Black Stone quarry No-05 sairat source will be leased out under the OMMC Rules, 2016 by Mining Officer, Jajpur to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- iv) Documents submitted: -Form-1, DLC, PFR, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Tahasildar, topo map etc.
- v) Whether submitted KML file of the lease area-Yes
- vi) Whether submitted scrutiny fee-Yes of Rs. 1000/- vide e Challan Reference Id no. 37EE5CA4E9 dt. 22.02.2024
- vii) Distance from nearest sanctuary/ESZ- Kapilash WLS-37.15 Km
- viii) Whether the lease area coming in DLC report-No as certified by Mining Officer, Jajpur vide letter no. 762 dt. 11.12.2023.
- ix) Whether the lease area reflecting in DSR-Yes
- x) Method of mining-semi-mechanized
- xi) Distance from nearest road bridge-4.84 km, village road -0.20 km, Railway line-0.51Km, village is located 150 meter.
- xii) Whether it is part of cluster -Yes, there are 06 nos. of stone quarries coming under cluster and total lease area under cluster is 14.43 Ha (Cluster-3 Mine Constituted six nos. of quarries)) for which already cluster EIA & EMP approved by SEIAA vide letter no. 2331/SEIAA dt. 31.08.2021
- xiii) Whether EC obtained earlier-No but quarry operated earlier as it reveals in KML file.
- xiv) Date of approval of Modified mining plan- the Deputy Director of Mines, Jajpur Circle, Jajpur vide letter no. 2025 dt. 21.06.2024.
- xv) Production capacity per annum-50008 cum/annum (max.), total production in 5 years period- 91584 cum, Geological reserve- 127825 cum and Mineable reserve- 31950 cum
- xvi) Whether the DSR has been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020- No
- xvii) The EMP budget provision of Rs. 6.08 Lakh/annum (Recurring Cost)
- xviii) Any deficiencies/omission have been noticed in the above documents- **Village is located 150 meter and quarry operated earlier. KML file is nor as per SOP.**

2. Whether SEAC recommended the proposal – Already SEAC approved the EIA&EMP report with the view that the SEIAA may consider the individual EC application without referring SEAC.

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Deputy Director of Mines I/C
Jajpur Circle, Jajpur



3. The proposal was placed in 158th SEIAA, Odisha meeting held on 01.03.2024 & 02.03.2024 and the Authority observed that nearest village is located 150 meters away from the proposed quarry and the mining plan prepared and approved for drilling and blasting in this case. After detailed deliberation in the matter, the Authority decided that the PP is required to revised the proposal in terms of CPCB guideline no. CPCB/IPC-II/NGT-OA 304 of 2019/2020 Dt. 12.05.2020 (when blasting is not involved, the minimum distance will be 100m and when blasting is involved from location of Residential/Public buildings, inhabited sites, Protected monuments, Heritage sites, National/State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridge, Dams, Reservoirs, River, Canal, Lakes or Tanks or any other locations to be considered by States.) regarding blasting criteria for permitting stone quarry where blasting is involved.
4. Now, the PP has modified the approved mining plan with mentioned that 200-meter safety zone will be maintained as per modified approved mining plan by letter no. 2025 dt. 21.06.2024



**True Copy
Attested**

[Handwritten Signature]
21/07/24

Deputy Director of Mines I/C
Jaipur Circle, Jaipur

Signed by
Kailasam Murugesan
Date: 19-07-2024 09:47:48
Reason: Verified and
signed

X

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321

ANNEXURE C/15 Series

FORM - R

Grant of Quarry Permit

[See rule 35(1)]

Quarry Permit No.01/2025

Date. 08.01.2025

Whereas, Mr. Shashank Agrawal, Agrawal Infrabuild Private Limited, 3rd Floor, Nayan Tower, Khandagiri, Bhubaneswar, Khordha applied for grant of quarry permit for extraction and removal of 40000 Cu m of Black Stone (minor mineral) from Bajabati BSQ No.3, Plot No.823, Khata No.215, Area-6.5 Acre of Vill-Bajabati under rule 34 of the Odisha Minor Mineral Concession rules, 2016 & Amendments and has paid an application fee of Rs.200/-, permission is hereby granted to quarry, collect and remove **30023 Cu m of Black Stone** (minor mineral) from the aforesaid quarry / area as indicated on the plan annexed hereto on the following condition and on payment of advance royalty amounting to Rs.1,27,59,775/- (Royalty + Additional Charges) calculated at the rate of (Rs.130/- + 295/-) per cubic metre (as specified in Schedule I to the Odisha Minor Mineral Concession Rules, 2016).

1. The permit shall be valid for 09 months/days from **13.01.2025 to 12.10.2025**.
2. The permit holders shall abide by the conditions provided in rule 37 of the Odisha Minor Minerals Concession Rules, 2016 & subsequent Amendments.

Mining Officer-cum-Competent Authority,
Jajpur District



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Memo No. 161 /MM, Jajpur/ Date 08-01-2025

Copy to Mr. Shashank Agrawal, Agrawal Infrabuild Private Limited, 3rd Floor, Nayan Tower, Khandagiri, Bhubaneswar, Khordha for information.

Mining Officer-cum-Competent Authority,
Jajpur District

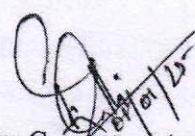
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Deputy Director of Mines I/C
Jajpur Circle, Jajpur

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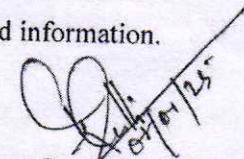
Memo No. 162 /MM, Jajpur/ Date 08-01-2025

Copy to the Tahasildar, Dharmasala for kind information.


Mining Officer-cum-Competent Authority,
Jajpur District

Memo No. 163 /MM, Jajpur/ Date 08-01-2025

Copy to the Inspector In-Charge, Dharmasala PS, Dist-Jajpur for kind information.


Mining Officer-cum-Competent Authority,
Jajpur District

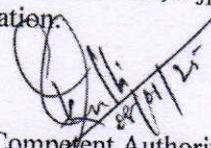
Memo No. 164 /MM, Jajpur/ Date 08-01-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.


Mining Officer-cum-Competent Authority,
Jajpur District

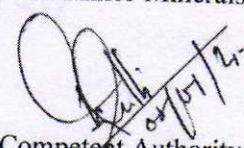
Memo No. 165 /MM, Jajpur/ Date 08-01-2025

Copy submitted to the Collector & District Magistrate, Jajpur // Superintendent of Police, Jajpur // Divisional Forest Officer, Cuttack Division, Cuttack for favour of kind information.


Mining Officer-cum-Competent Authority,
Jajpur District

Memo No. 166 /MM, Jajpur/ Date 08-01-2025

Copy submitted to the Director of Mines & Geology, Odisha // Director of Minor Minerals, Odisha for favour of kind information.


Mining Officer-cum-Competent Authority,
Jajpur District


Deputy Director of Mines I/C
Jajpur Circle, Jajpur

Annexure - C/15 Series

FORM - R**Grant of Quarry Permit**

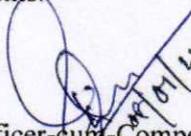
[See rule 35(1)]

Quarry Permit No.02 / 2025

Date-08.01.2025

Whereas, Mr. Shashank Agrawal, Agrawal Infrabuild Private Limited, 3rd Floor, Nayan Tower, Khandagiri, Bhubaneswar, Khordha applied for grant of quarry permit for extraction and removal of 50000 Cu m of Black Stone (minor mineral) from Bajabati BSQ No.5, Plot No.823 (P), Khata No.215, Area-9 Acre of Vill-Bajabati under rule 34 of the Odisha Minor Mineral Concession rules, 2016 & Amendments and has paid an application fee of Rs.200/-, permission is hereby granted to quarry, collect and remove **37510 Cu m of Black Stone** (minor mineral) from the aforesaid quarry / area as indicated on the plan annexed hereto on the following condition and on payment of advance royalty amounting to Rs.1,59,41,750 /- (Royalty + Additional Charges) calculated at the rate of (Rs.130/- + 295/-) per cubic metre (as specified in Schedule I to the Odisha Minor Mineral Concession Rules, 2016).

1. The permit shall be valid for 09 months/days from **13.01.2025 to 12.10.2025**.
2. The permit holders shall abide by the conditions provided in rule 37 of the Odisha Minor Minerals Concession Rules, 2016 & subsequent Amendments.


Mining Officer-cum-Competent Authority,
Jajpur District



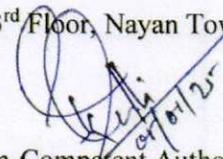
GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Memo No. 155 /MM, Jajpur/ Date 08-01-2025

Copy to Mr. Shashank Agrawal, Agrawal Infrabuild Private Limited, 3rd Floor, Nayan Tower, Khandagiri, Bhubaneswar, Khordha for information.

**True Copy
Attested**

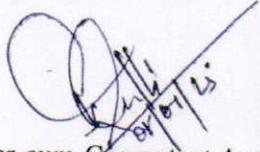

Deputy Director of Mines I/C
Jajpur Circle, Jajpur


Mining Officer-cum-Competent Authority,
Jajpur District



Memo No. 156 /MM, Jajpur/ Date 08-01-2025

Copy to the Tahasildar, Dharmasala for kind information.


Mining Officer-cum-Competent Authority,
Jajpur District

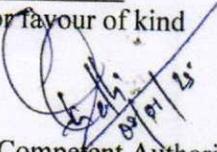
Memo No. 157 /MM, Jajpur/ Date 08-01-2025

Copy to the Inspector In-Charge, Dharmasala PS, Dist-Jajpur for kind information.


Mining Officer-cum-Competent Authority,
Jajpur District

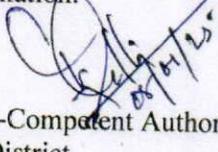
Memo No. 158 /MM, Jajpur/ Date 08-01-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.


Mining Officer-cum-Competent Authority,
Jajpur District

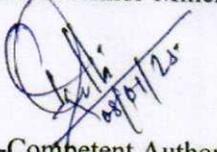
Memo No. 159 /MM, Jajpur/ Date 08-01-2025

Copy submitted to the Collector & District Magistrate, Jajpur // Superintendent of Police, Jajpur // Divisional Forest Officer, Cuttack Division, Cuttack for favour of kind information.


Mining Officer-cum-Competent Authority,
Jajpur District

Memo No. 160 /MM, Jajpur/ Date 08-01-2025

Copy submitted to the Director of Mines & Geology, Odisha // Director of Minor Minerals, Odisha for favour of kind information.


Mining Officer-cum-Competent Authority,
Jajpur District

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Attested**


Deputy Director of Mines I/C
Jajpur Circle, Jajpur



323

ANNEXURE - D/15/2025

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mm@gov.in

Letter No. 1833 /MM, Jajpur/ Date 27-03-2025

From

Mining Officer,
Jajpur District.

To

TKS Consultancy Services,
Plot No. 4482/12068, Pandra near puri NH
GGP Colony, Rasulgarh, BBSR - 751025

Sub: Original Application No.11/2025/EZ filed by Aruna Kumar Jena & Others Vrs State of Odisha before the Hon'ble NGT, EZ, Kolkata.

Ref: (1) This office Letter No.549, Dt. 27.01.2025.
(2) This office Letter No.810, Dt.10.02.2025.

Sir,

With reference to the subject and letters cited above, I am to say that, you were requested to submit a report whether excavation has been done beyond a depth of 6 metre or not with a supporting Map w.r.t Bajabati BSQ-3 & Bajabati BSQ-5 and the assessment report at the earliest for necessary compliance before the Hon'ble NGT, which is still awaited. However, the Hon'ble NGT has listed the matter to 07.04.2025.

Hence, you are requested to submit the report by 04.04.2025 for onward submission before the Hon'ble NGT, EZ, Kolkata.

Yours faithfully,

Mining Officer (I/C), Jajpur.

Memo No. 1834, M.M, Jajpur, Date. 27-03-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. 1835, M.M, Jajpur, Date. 27-03-2025

Copy submitted to the Chief Executive, ORSAC, Odisha, Bhubaneswar for favour of kind information and necessary action.

Mining Officer (I/C), Jajpur.

True Copy
Attested

Deputy Director of Mines I/C
Jajpur Circle, Jajpur



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mm@gov.in

Letter No. 811 /MM, Jajpur/ Date 10-02-2025

From

Mining Officer,
Jajpur District.

To

TKS Consultancy Services,
Plot No. 4482/12068, Pandra near puri NH
GGP Colony, Rasulgarh, BBSR - 751025

Sub: Original Application No.11/2025/EZ filed by Aruna Kumar Jena & Others Vrs State of Odisha before the Hon'ble NGT, EZ, Kolkata.

Ref: This office Letter No.549, Dt. 27.01.2025.

Sir,

With reference to the subject and letter cited above, I am to say that, you were requested to conduct an assessment of Bajabati BSQ-3 & Bajabati BSQ-5 to assess the un-authorized extraction of minor minerals (black stone), if any, from the aforementioned quarry area by advanced Technology like Drone & DGPS, based on the complaint of some local villagers regarding illegal operation of Bajabati Stone Quarries in Dharmasala Tahasil, Jajpur and the report is awaited. Now, an Original Application bearing O.A No.11/2025/EZ has been filed by Aruna Kumar Jena & Others before the Hon'ble NGT, EZ, Kolkata wherein it is alleged that, the lessee of Bajabati BSQ-3 & Bajabati BSQ-5 has already extracted beyond the depth of 6 metres.

In this regard, you are requested to submit a report whether excavation has been done beyond a depth of 6 metre or not with a supporting Map w.r.t Bajabati BSQ-3 & Bajabati BSQ-5 and the assessment report at the earliest for necessary compliance before the Hon'ble NGT.

Yours faithfully,

Mining Officer (I/C), Jajpur.

Memo No. 812, M.M, Jajpur, Date. 10-02-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

True Copy
Attested

[Handwritten signature]
24/02/25

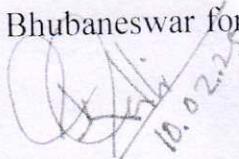
Deputy Director of Mines I/C,
Jajpur Circle, Jajpur

[Handwritten signature]
10.02.25

[Handwritten signature]
10.02.25

Memo No. 813, M.M. Jajpur, Date. 10-02-2025

Copy submitted to the Chief Executive, ORSAC, Odisha, Bhubaneswar for
favour of kind information and necessary action.


Mining Officer (I/C), Jajpur.



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mm@gov.in

Letter No. 549 /MM, Jajpur/ Date 27-01-2025

To

M/s. TKS Consultancy Services,
Plot No.4482/12068, Pandara, GGP Colony,
Rasulgarh, Bhubaneswar.

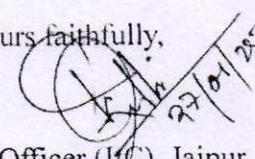
Sub: Joint assessment of unauthorised extraction of minor minerals (black stone) from the safety zone of Bajabati BSQ-3 & Bajabati BSQ-5 under Tahasil Dharmasala of Jajpur district.

Sir,

A joint assessment is scheduled to be held on 29.01.2025 at 03.00 P.M to ascertain unauthorised extraction of minor minerals (black stone), if any, from the safety zone of Bajabati BSQ-3 & Bajabati BSQ-5 under Tahasil Dharmasala of Jajpur district.

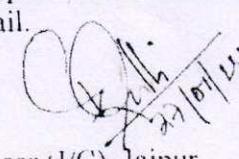
Hence, you are requested to conduct assessment on the date and time as stipulated above to assess the unauthorised extraction of minor minerals (black stone), if any, from the aforementioned quarry area by advance technology like drone, DGPS.

Yours faithfully,


Mining Officer (I/C), Jajpur

Memo No. 550 /MM, Jajpur/ Date 27-01-2025

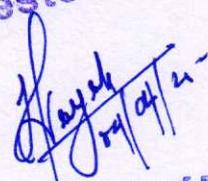
Copy to Mr. Shashank Agrawal, Agrawal Infrabuild Private Limited, 1st Floor, VR Plaza, Link Road, Bilaspur, Chhatisgarh for information. He is requested to remain present at the site on the scheduled date and time or depute his authorised representative along with the concerned Mines Manager without fail.


Mining Officer (I/C), Jajpur

Memo No. 551 /MM, Jajpur/ Date 27-01-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

**True Copy
Attested**


Deputy Director of Mines I/C
Jajpur Circle, Jajpur

